CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.46/99 in OA 5/1997

New Delhi, this of February, 1999

Hon'ble Shri S.P. Biswas, Member(A)

(30)

Divisional Railway Manager Northern Railway, New Delhi

Applicant

(By Shri P.S.Mehandru, Advocate)

versus

Gur Prasad Singh 211/5, Nai Sarak ShastriNagar, Delhi

Respondent

## ORDER(in circulation)

- 1. This review application is filed on 21.1.99 on behalf of the Union of India, respondent in the OA, for review of the judgement dated 16.9.98 in OA No.5/97. The ground advanced by the review applicant is that the Tribunal has not provided any safeguard to the recovery of the amount dues from the original applicant while quashing the impugned order therein and coordering refund of Rs.20,647 to the original applicant.
- The review applicant has also filed MA for 2. delay in filing the RA. The condonation of court/Tribunal has to record in writing that the was reasonable and explanation for the delay the pre-requisite This is satisfactory. I find that the grounds condonation of delay. taken by the review applicant are not convincing enough to condone the delay and therefore the MA for condonation of delay is rejected. While doing so, I get well fortified by the decision of the apex court in the case of P.K.Ramachandran State of Kerala & Ors. JT 1997 (8) SC 189.

Z.



- the reply filed by gone through 3. respondent in the OA but I find no whisper therein about the recovery of Government dues from the original applicant. In the circumstnees, the review applicant cannot come with the plea that on the face of there is a mistake apparent judgement on this score. However, para 6(3) of the judgement makes it clear that "our orders in this would not come in the however, respondents in effecting the recovery but should be done by putting the applicant on notice, hear him and examine his representation...". Thus this should take care of the recoveries, if any, to made from the original applicant.
- 4. For the reasons aforesaid, the RA deserves to be dismissed and I do so accordingly.

(S.F. Biswas) Member(A)

/gtv/